

**Central Administrative Tribunal
Principal Bench, New Delhi**



**O.A. No. 1464/2018
M.A. No. 1651/2018**

This the 15th day of December, 2020

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Dr. Snehlata Jain
D/o Sh. Roshan Lal Goyal
R/o Y Block Phase-I
House no. 774-776, Nangloi, Delhi-110041.

...Applicant

(By Advocate: Sh. Mohan Shandilya with Ms. Ananya)

VERSUS

1. Union of India
Through Secretary
Ministry of AYUSH
Ayush Bhawan, B Block
GPO Complex, INA
New Delhi-110023.
2. Ministry of Science & Technology
Through its Director General
Council of Science and Industrial Research
Anusandhan Bhawan, 2 Rafi Marg
New Delhi-110001.
3. Traditional Knowledge Digital Library
Through Head



A Unit of CSIR, NISCAIR
Vigyan Suchana Bhawan
14 Satsang Vihar Marg
New Delhi 110067.

...Respondents

By Advocate: Sh. Kumar Onkareshwar)

ORDER (Oral)

Justice L. Narasimha Reddy:-

This OA is filed claiming multifarious reliefs. After arguing the OA at length, Ms. Ananya, learned counsel for the applicant sought permission of the Tribunal to withdraw the OA duly reserving the liberty for the applicant to file a fresh OA in relation to the offer made to her client during the pendency of the OA.

2. Permission is accorded. The O.A is accordingly dismissed as withdrawn. It is left open to the applicant to file a fresh OA in relation to the offer which is said to have been made to her in the year 2020 or to pursue other remedies.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

December 15, 2020
/sunil/ns/sd